

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O.A. No.
~~104XXN6X~~

364

1990

(Dy. No. 2401/90)

DATE OF DECISION 10.5.90

K. Sivaji

Applicant (s)

Mr. S. Venkatasubromonia Advocate for the Applicant (s)
Iyer.

Versus

Supdt. of Post Offices, Respondent (s)
Mavelikkara and others

Mr. TPM Ibrahim Khan. Advocate for the Respondent (s)
Counsel for D/o Posts

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman.

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Hon'ble Shri S.P. Mukerji, Vice Chairman)

In this application dated 8th May, 1990 filed under Section 19 of the Administrative Tribunals Act, the applicant who has been working as Extra Departmental Branch Post Master, Valiazheekkal under the Superintendent of Post Offices, Mavelikkara Division on a provisional basis since 15.2.90 has prayed that the Employment Officer of the Employment Exchange, Kayamkulam should be directed to sponsor his name for regular appointment to that post and that the Superintendent of Post Offices, Mavelikkara Division be directed to consider him also for such appointment.

2. We have heard the arguments of the learned counsel for both the parties and gone through the documents carefully. The applicant has admittedly been working on a provisional basis as Extra Departmental Branch Postmaster since 15.2.90. According to the averment made by the applicant he was registered with the Employment Exchange on 6.5.80 but since he could not get his name renewed he got himself registered again on 30.10.85. According to him the Employment Exchange on their own ~~have~~ decided to sponsor only those candidates who had been registered with them before 1.7.1982. It has also been stated that as against seven names to be sponsored, the Employment Exchange ~~have~~ sponsored only ~~and did not include the applicant~~ three names. The applicant apart from being already working as EDBPM is a member of the Scheduled Tribe community and a graduate. This Tribunal has been taking the view in such cases ~~that~~ while making regular appointments those who are already working on a provisional basis should also be considered if they are otherwise eligible, even though they have not been sponsored by the Employment Exchange.

3. In the conspectus of facts and circumstances explained above, we close this application with the direction to the respondents that the applicant also

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should be considered, if he is otherwise eligible, for regular appointment to the post of Extra Departmental Branch Post Master, Valiazheekkal Post Office even though his name has not been sponsored by the Employment Exchange. There will be no order as to costs.

4. A copy of this order may be given to the learned counsel for both the parties by hand today.



(A.V. Haridasan)
Judicial Member



(S.P. Mukerji)
Vice Chairman

10.5.90

Ksn.